



Regional Office, Gurugram (N)
Haryana State Pollution Control Board
Vikas Sadan, Opposite- New Court, Gurugram



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Dated 13.01.2020

No. HSPCB/GRN/2019/6684

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi.

Sub: Action Taken Report of Jawahar Nagar Welfare Association, Gurugram V/s State of Haryana IN Original Application No. 516/2019.

Ref:- Hon'ble NGT order dated 05.08.2019.

Sir,

This is in the reference to above mentioned matter. The Hon'ble Tribunal has passed orders in above said matter on 05.08.2019 that **"Grievance in this letter, which has been treated as an application is against illegal plastic factory in residential area in Jikumpura, Gurugram using 3000-5000 horse power generators and emitting chemical smoke in violation of Plastic Waste Management Rules, 2016. Let the Haryana State Pollution Control Board (HSPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by email at judicial-ngt@gov.in."**

In compliance of above said order, please find enclosed herewith the Action Taken Report and it is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/Copy of Action Taken report alongwith Annexures

Yours Faithfully

Kuldeep
Singh

Digitally signed by
Kuldeep Singh
Date: 2020.01.13
13:13:03 +05'30'

**Regional Officer,
Gurugram Region (N)**

For Haryana State Pollution Control Board

Compliance Report
By
Haryana State Pollution Control Board

As per

Hon'ble National Green Tribunal
(Order dated 05rd August , 2019)

IN THE MATTER OF

Residents of Jawahar Nagar Welfare Association,
Gurugram

V/s

State of Haryana

IN

Original Application No. 516/2019

Compliance Report of Haryana State Pollution Control Board (HSPCB) in the matter of Residents of Jawahar Nagar Welfare Association, Gurugram Vs State of Haryana & Ors. OA No. 516/2019

1. Background:-

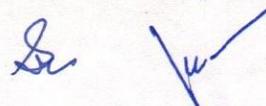
Hon'ble National Green Tribunal vide their order dated 05.08.2019 has directed as follows:-

"Grievance in this letter, which has been treated as an application is against illegal plastic factory in residential area in Jikumpura, Gurugram using 3000-5000 horse power generators and emitting chemical smoke in violation of Plastic Waste Management Rules, 2016. Let the Haryana State Pollution Control Board (HSPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by email at judicial-ngt@gov.in."

2. Compliance of Hon'ble National Green Tribunal directions:-

In compliance of Hon'ble NGT directions, the site in question was visited by Sh. Vijay Chaudhary, AEE alongwith owner of house on 24.08.2019. Copy of inspection report attached as **Annexure A**. During inspection it was found that the site in question is a double storey building alongwith a basement. The owner of the house is residing with his family in the said house. The owner have stored old and un-operational condition machines & parts in basement and in the one room at ground floor (Photographs site are attached as **annexure-A-1, A-2 & A-3**). The owner of the house i.e. Sh. Sandeep Jain has informed that the stored material has been shifted from previous industry which was near Daultabad Road to the house as the previous industry was dismantled by the owner due to land acquired by authorities for construction of road. The owner also submitted that they have established their new industry in industrial area at Plot no. 357K, Pace City-2, Sector-37, Gurugram after obtaining required Consent to Operate from the HSPCB which is valid upto 31.12.2023 (Copy enclosed as **annexure- B**). The owner also committed that the material stored in the house will also be shifted from the house within 07 days. Further, no generator has been installed by building owner either inside or on roof top or outside the premises of the above said building.

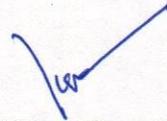
The site was again visited by Sh. Vijay Chaudhary, AEE on 06.09.2019 (**Annexure C**) alongwith the house owner and found that there is no machines & parts of machinery available at site. The basement and room where the machines & parts were stored



previously found vacant at the time of inspection. Inspection report alongwith photographs are attached as **annexure C-1, C-2 & C-3**). The undertaking regarding disposal of stored machinery & parts submitted by the owner /representative of the unit Sh. Sandeep Jain S/o. Sh. Ramesh Chand Jain is enclosed as **Annexure D**.

3. Conclusion:-

- 1. The house owner has neither installed nor commissioned the plant & machinery, and only stored the machinery and parts in the said house. He has not installed any generator on roof and inside or outside of the premises of the said house, hence he has not violated any Environmental rules & acts.**
- 2. As per inspection conducted on 06.09.2019, all the machines and parts has been removed /disposed off from the house and hence no action is required in the said case by the Haryana State Pollution Control Board.**



Vijay Chaudhary
AEE, Gurugram (N), HSPCB

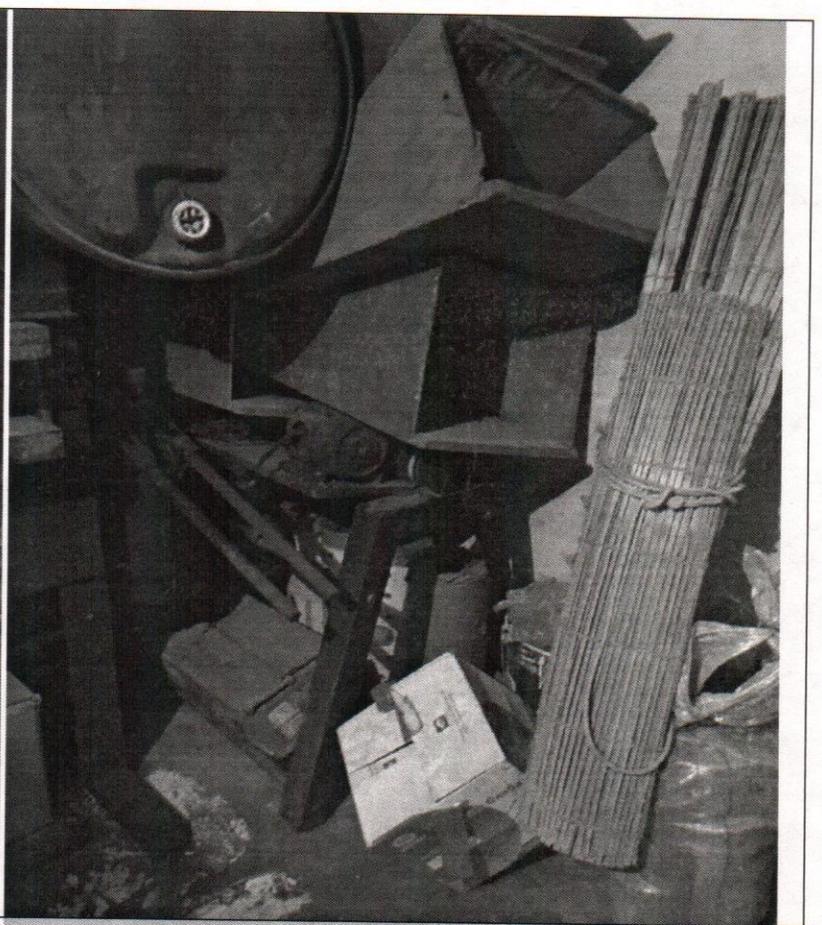
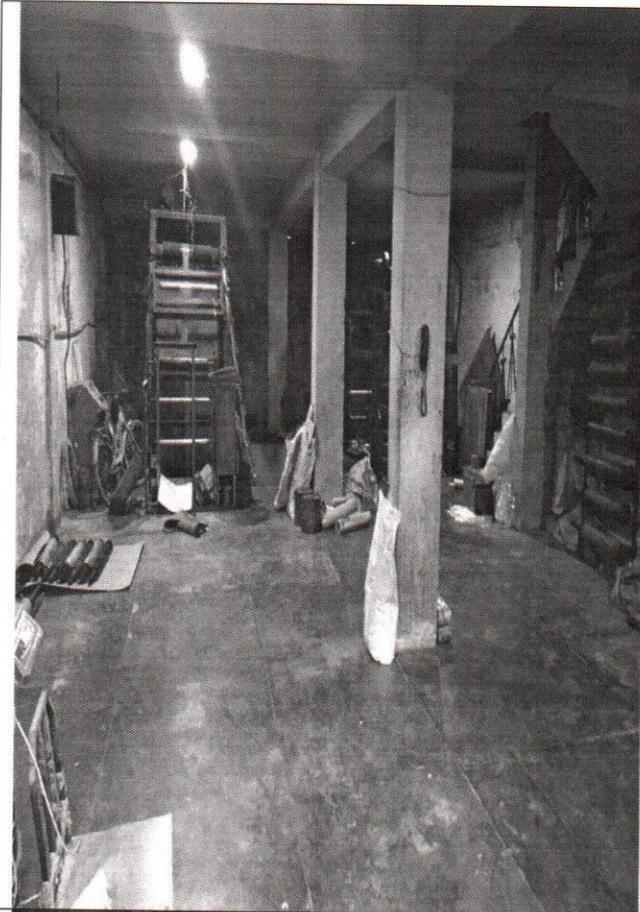
HARYANA STATE POLLUTION CONTROL BOARD
VIKASH SADAN, OPP-MINI SECRETARIATE, GURGAON

SPOT INSPECTION REPORT

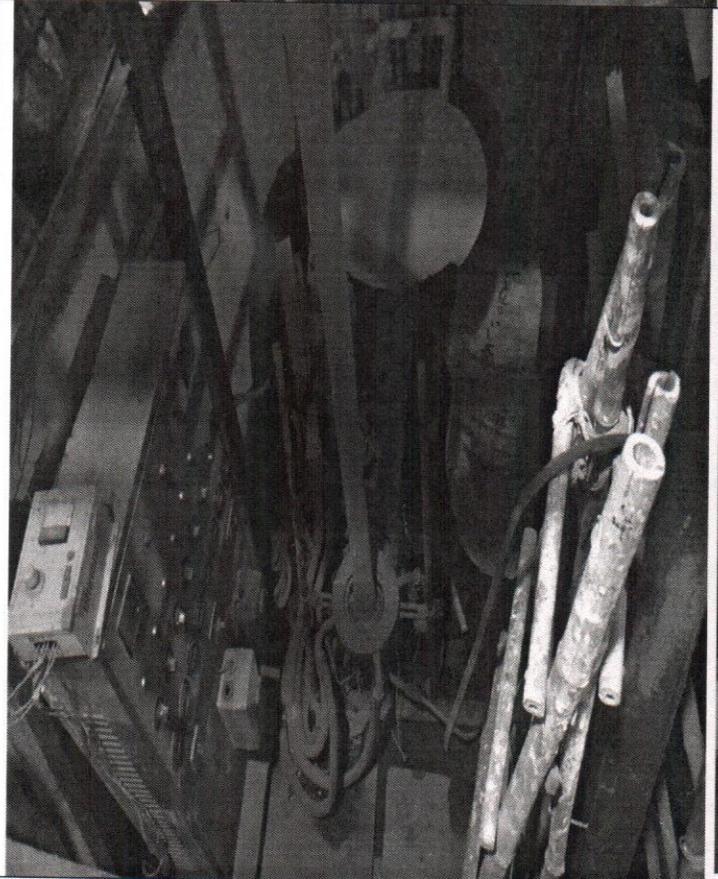
1.	Name of the Unit	M/S Sandeep Flexo House No. 340/4, Janakpura, Jawahar Nagar, Gurgaon
2.	Name of the owner of the unit	
3.	Representative of the unit	sandeepflexo91@gmail.com Sh Sandeep Jain 9911261008
4.	Date of Inspection	24/08/2019 - 4.15 PM
5.	Product and manufacturing process	only old and unoperational Machinery parts stored in basement
6.	Whether obtained NOC or not	and in one room at exit
7.	Whether applied for consent or not	Ground floor. (Photographs attached)
8.	Source of Effluent	N/A
9.	Status of ETP/STP	N/A
10.	Mode of Discharge	only domestic effluent of house in public sewer
11.	Source of Air Emission	or NO source of air emission found at site
12.	Status of APCM	N/A
13.	No. of D.G. Sets	Not any D.G. Set found at site
14.	Hazardous Waste Generation/ Status	N/A
15.	Date of Commissioning of the unit	N/A
16.	GST No.	N/A
17.	Aadhar No.	
18.	Any other Remarks	During inspection owner of house has informed that they have operating industry in Sectr. 37, Ind. Area Gurgaon and also obtained C.I.O. from the Board. We will dispose of all the old & unoperational parts of machine within 7 days.

Signature of the Representative of the Unit

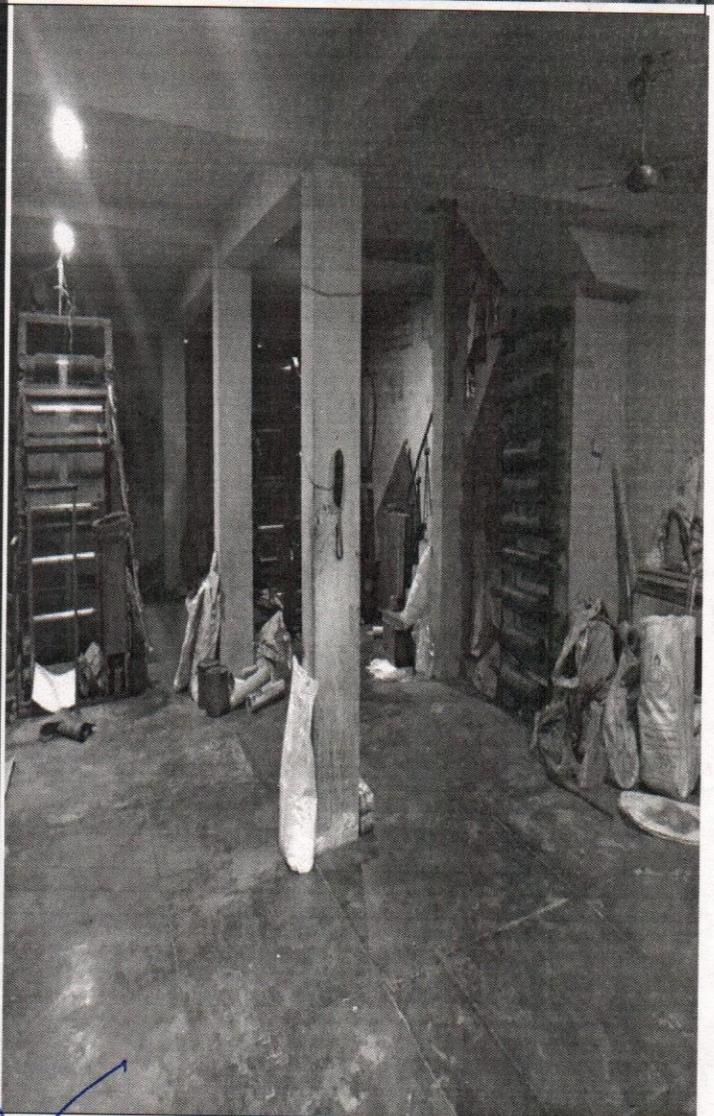
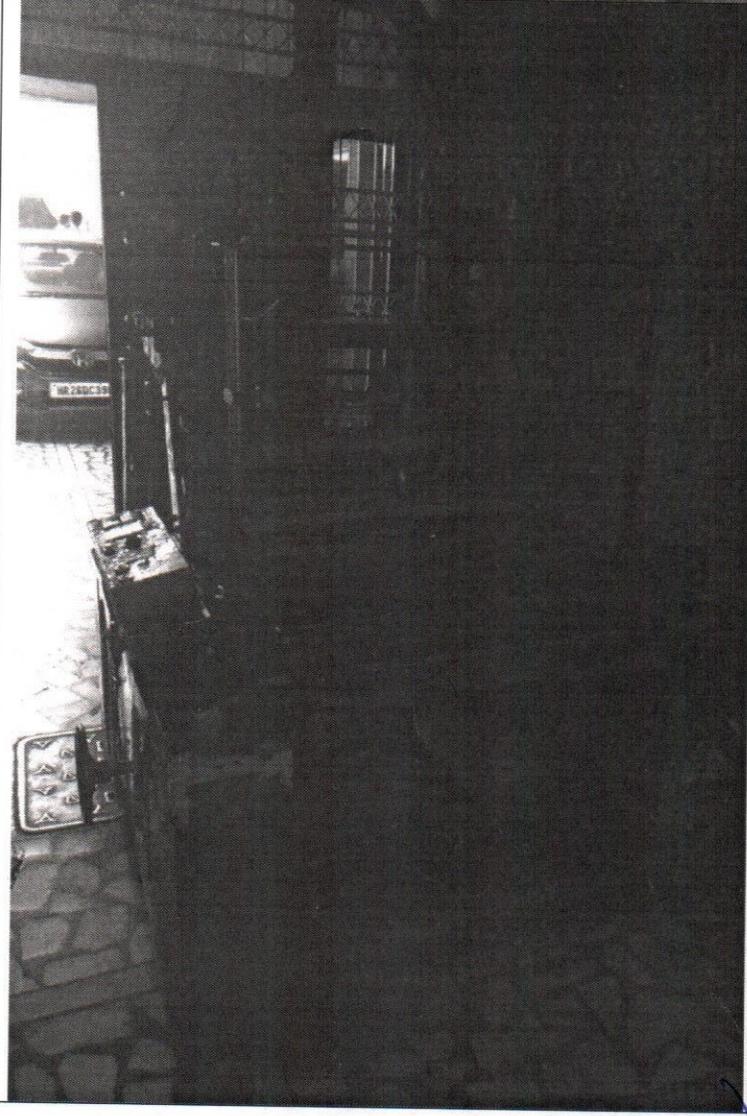
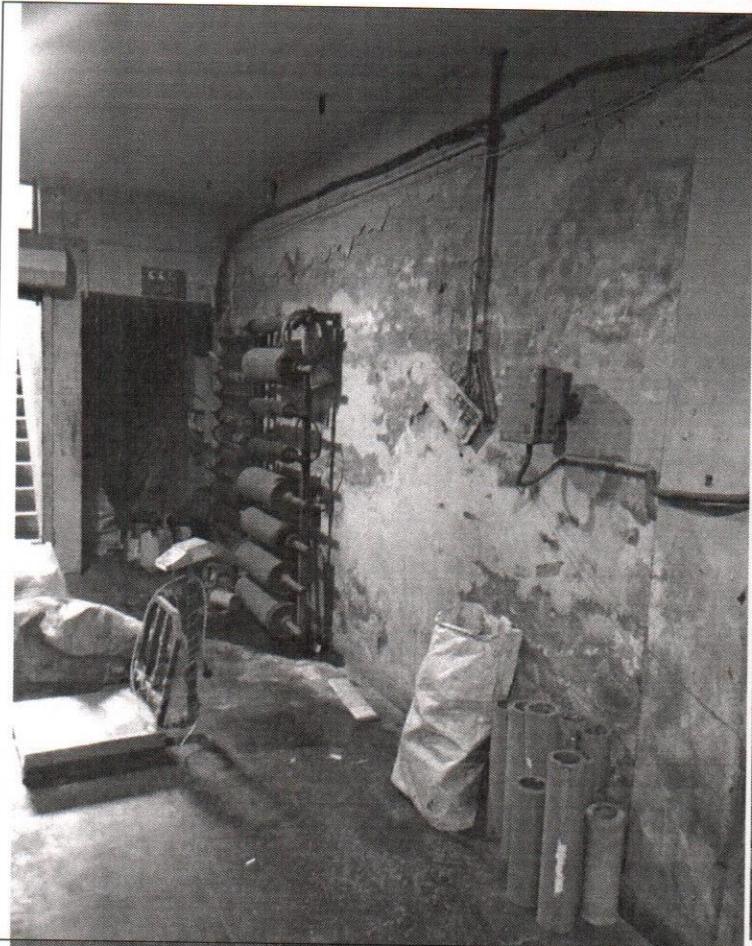
Signature of the Verifying Officer



JL *h-*



Dr. /



Handwritten signature and scribbles in blue ink.



HARYANA STATE POLLUTION CONTROL BOARD

Haryana State Pollution Control Board, 3rd Floor, HSIIDC Office Complex, IMT Manesar, Gurugram

E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 313295818GUSOCTO5662495

Dated:20/09/2018

To.

M/s :Sandeep Flexo Printers
Plot No.-357K, Pace City-II, Sector-37, Gurugram

Subject: Grant of consent to operate to M/s Sandeep Flexo Printers.

Please refer to your application no. 5662495 received on dated 2018-09-07 in regional office Gurgaon South. With reference to your above application for consent to operate, M/s Sandeep Flexo Printers is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	07/09/2018 - 31/12/2023
Industry Type	Polythene and plastic processed products manufacturing (virgin plastic)
Category	GREEN
Investment(In Lakh)	45.7000008
Total Land Area(Sq. meter)	300.0
Total Builtup Area(Sq. meter)	180.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.4 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Public Sewer
2. Trade	
Domestic Effluent Parameters	
1. BOD	00 mg/l
Trade Effluent Parameters	
1. BOD	00 mg/l
Number of stacks	1
Height of stack	
1. Stack attached to D.G. Set	15 Meter
Emission parameters	
1. SPM	00 mg/m3
Product Details	

1. LD ROLL	20 Numbers/ day
2. LD POUCHES AND BAGS	0.250 Metric Tonnes/day
Capacity of boiler	
1. NA	00 Ton/hr
Type of Furnace	
1. NA	00 NA
Type of Fuel	
1. Diesel	0.015 KL/day
Raw Material Details	
CORRUGATED BOXES	100 Kg/Day
PAPER CORE	12 Numbers/Day
LLDPE	45 Kg/Day
LDPE	45 Kg/Day

*Regional Officer, Gurgaon South
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

- the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of any change in the raw material in process during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
 11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
 12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
 13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
 14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
 15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
 16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will not manufacture Plastic Carry Bags and other items of Plastic which are banned by the Haryana Govt. through Notification of Haryana Local Bodies Department dated 20-08-2013.
2. Unit will apply next CTO 90 days before expiry of the present CTO.


Shakti Singh Digitally signed by Shakti Singh
Date: 2018.09.20 13:53:39 +05'30'
Regional Officer, Gurgaon South
Haryana State Pollution Control Board.

HARYANA STATE POLLUTION CONTROL BOARD

SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

1.	Name & Address of the Unit	M/s Sandeep Flexo House No-340/4, Jankesh Pura Tasehar Nagar, Meerut
2.	Email ID of the Unit/Occupier	Sandeep flexo91@gmail.com
3.	Telephone Nos.	9911261008
4.	Date & Time of Inspection	6/9/2019
5.	Category Unit	Red/Orange/Green House
6.	Type of Unit	17 Cat./Seriously Polluting/Others
7.	Size of unit based upon investment cost of Plant & Machinery	Large/Medium/Small
8.	Name of the representative of the unit with designation present at the time of the inspection.	Sh Sandeep Jain
9.	Capacity of D.G. Sets	No, D.G. set
10.	Sources of Water Supply	
11.	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	During inspection it was found that there is no plant, machinery and part of machinery available at site (House No 340/4) Photographs are enclosed.
12.	Remarks	

(Signature)

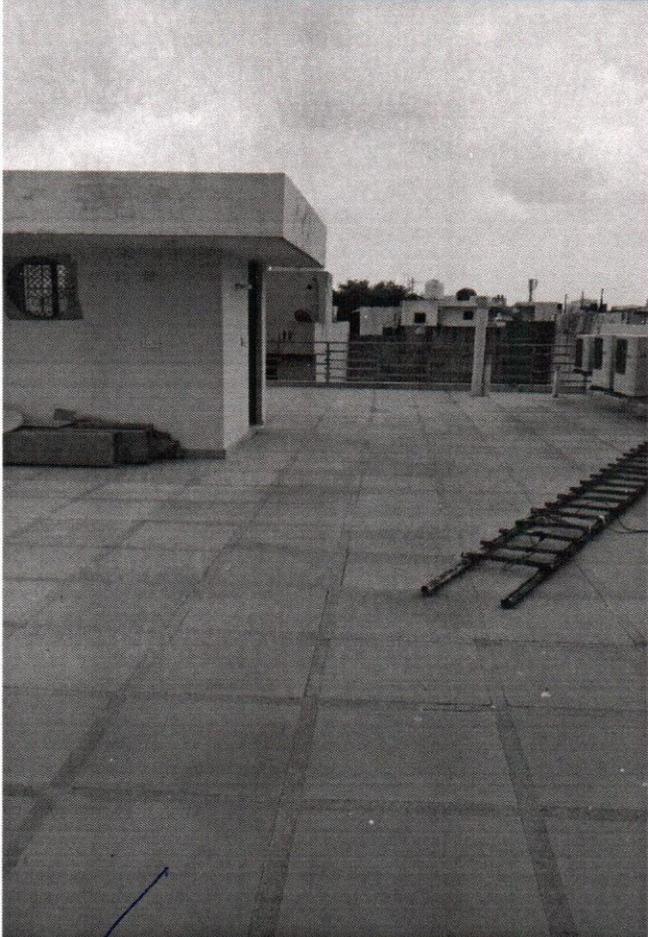
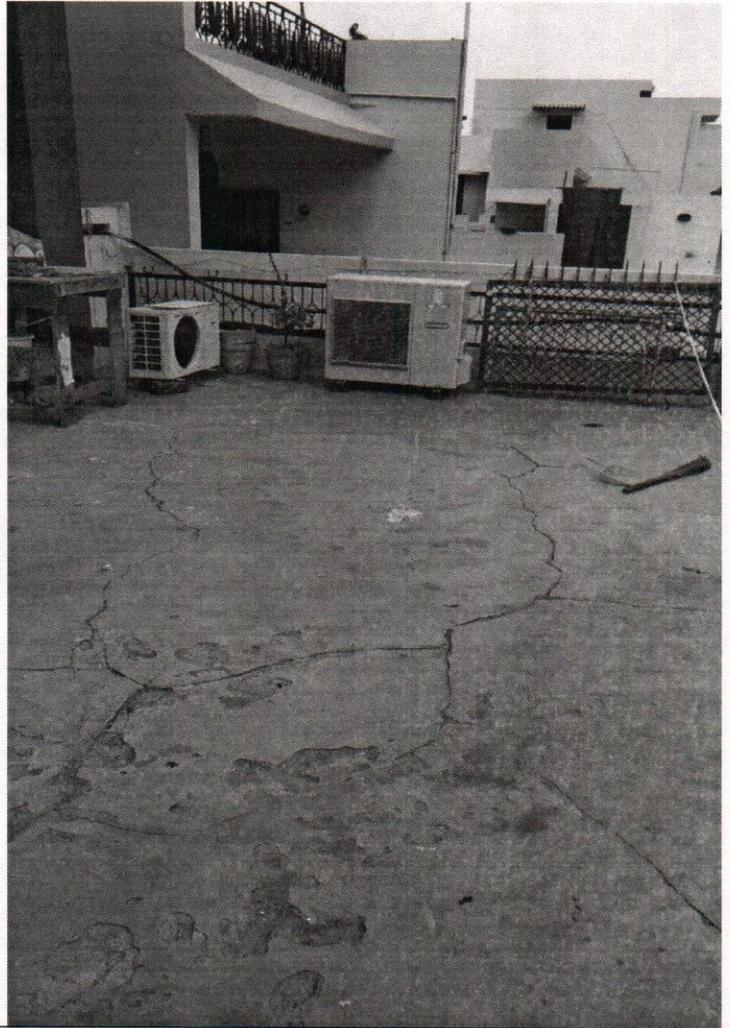
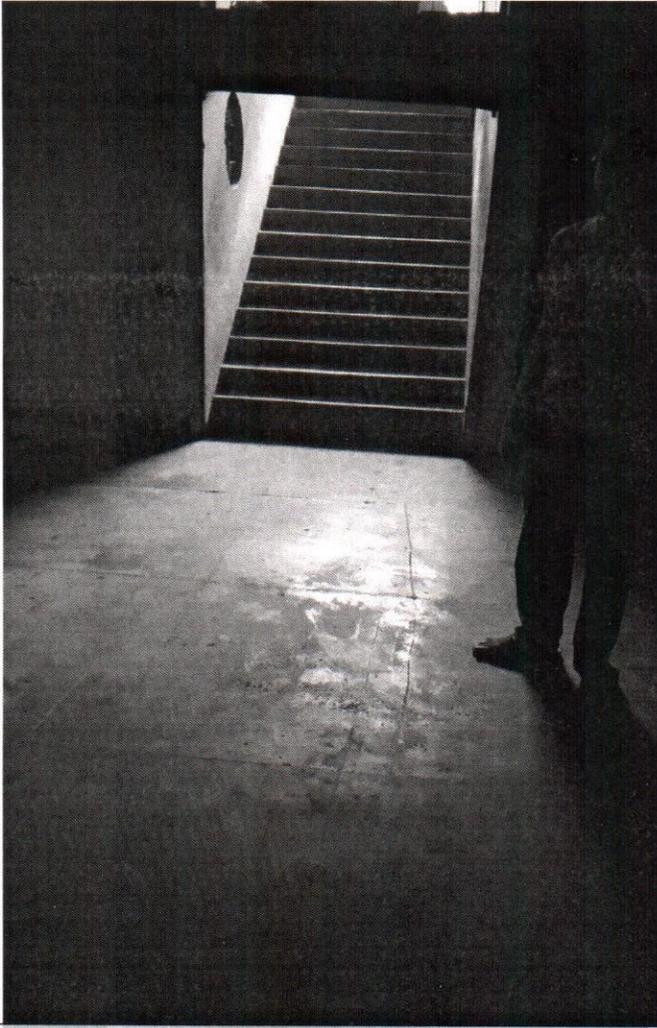
Signature of the representative of the unit
Name Designation & Address inspection

(Signature)

(Signature)
6/9/2019

Signature of the Officer/Officers
of the Board who conducted

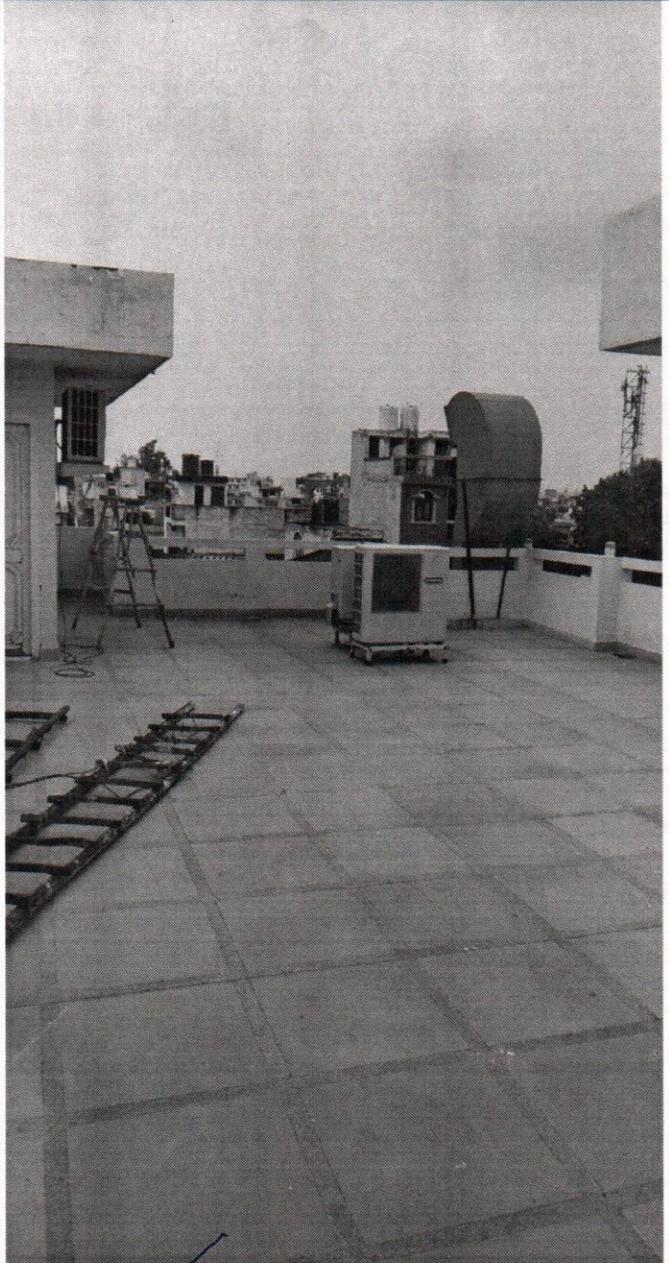
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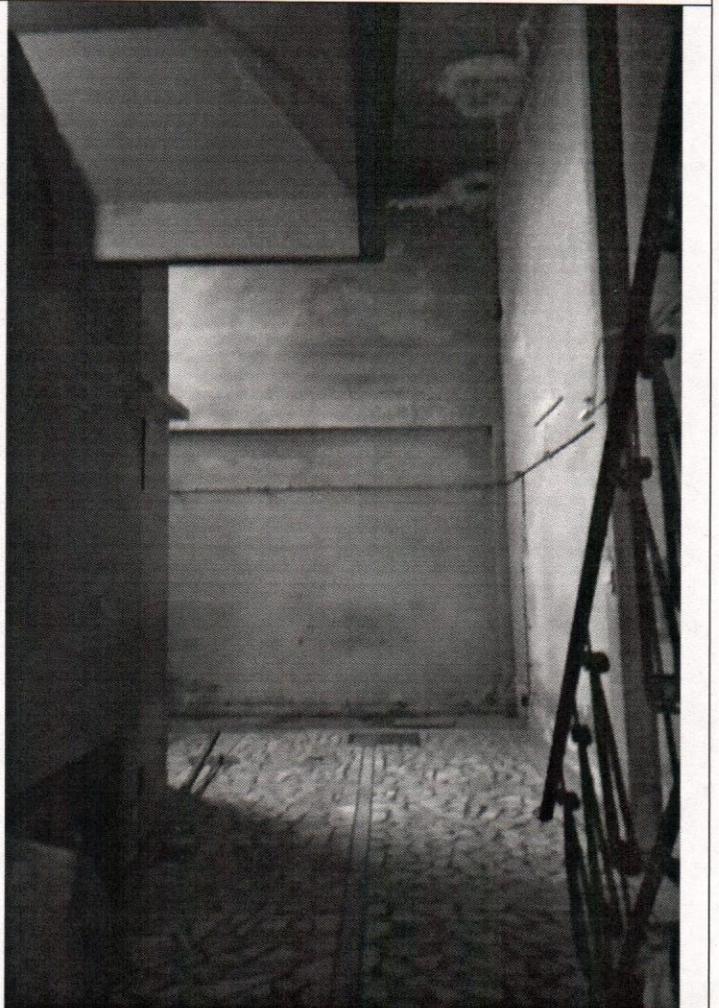
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Sandeep Jain

Undertaking



I, Sandeep Jain S/o Sh. Ramesh Chand Jain resident of House NO. 340/4, Jacuopura (Jawahar Nagar), Gurugram-122001 declare and affirm as under:-

1. That I am the authorized signatory of the unit M/s Sandeep Flexo Printers.
2. That officers of the Pollution Control Board has visited our house on 24.08.2019 at 4:15 PM during inspection they have visited the complete house and found that we have stored some old and non functional machinery parts in basement and in one room ground floor.
3. We have submitted that there is not any production/manufacturing activity done by us.
4. We have submitted that our manufacturing industry in the name of Sandeep Flexo Printers, Plot No. 357K, Pace city-II, Sector-37, Industrial area, Gurugram, Further it is also submitted that we have obtained consent to operate from the board vide no. HSPCB/Consent/313295818GUSOCTO5662495 dated 20-09-2018.
5. That complaint made in name of Resident of Jawahar Nagar Welfare Association Gurugram is baseless, fact less and submitted only for our harassment.
6. That we have already removed all the old & non operational machinery parts from our house i.e. House No. 340/4, Jacubpura (Jawahar Nagar), Gurugram-122001.

That you are requested to kindly close the above mentioned baseless and fact less complaint.

De

Yandy
Deponent/Applicant

Dated:- 5.09.2019